

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01078/2018**

**Dated Thursday the 9<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
&  
Hon'ble Mr. R.Ramanujam, Member(A)**

C. Sagayaraj  
No. 45, K Block – 98  
BSNL Staff Quarters  
V.M. Street, Royapettah  
Chennai 600 014. .. Applicant

By Advocate **M/s. M. Ramamoorthy**

**Vs.**

1. The Deputy General Manager (HR)/Admin  
Chennai Telephones (BSNL)  
No. 89, Millers Road, Kellys  
Chennai – 600 010.
2. The Assistant General Manager (Admin)  
BSNL, Chennai Telephones  
No. 89, Millers Road, Kellys  
Chennai – 600 010. .. Respondents

By Advocate **Mr. P. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard Mr. M. Ramamoorthi, learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

“To pass a WRIT OF MANDAMUS, directing the respondents to consider the representation of the applicant, dated 05.07.2018 and pass orders promoting the applicant to level 1 promotion cadre from the date on which he is eligible to be promoted and consequently to level 2 promotion cadre from the date on which he is eligible to be promoted, as per time bound promotion under NEPP SCHEME and further pay to the applicant difference in loss of basis pay, increments and associated benefits from the year 2004-2011 as a level 1 promotion cadre as per NEPP SCHEME and level 2 promotion cadre as per NEPP SCHEME for the period from 2011 to the date on which the same is effected and issue such further or other orders or directions deemed fit and proper in the facts and circumstances of the case”

2. It is the contention of the learned counsel for the applicant although the applicant was due for his first promotion from 2004 and second promotion from 2011, the respondents have not given any promotion to him. He also contends in this regard that he has made a representation on 05.07.2018.
3. Learned counsel for the applicant submits that he will be happy and satisfied if a direction is given by this Tribunal to dispose of his pending representations within a reasonable time frame.
4. Taking into consideration the limited prayer of the learned counsel for the applicant, we dispose of this OA at the admission stage itself by directing the respondents to dispose of the representation dt. 05.07.2018 of the applicant by

passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. It is made clear that while disposing of the case nothing has been commented on the merits of the case.

5. P. Srinivasan is present on behalf of the respondents.

(R. Ramanujam)  
Member (A)

09.08.2018

(Jasmine Ahmed)  
Member(J)

AS